

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).16794/2025

[Arising out of impugned final judgment and order dated 07-10-2025 in CRADB No.216/2024 passed by the High Court of Judicature at Patna]

MANOJ MANZIL

PETITIONER(S)

VERSUS

THE STATE OF BIHAR

RESPONDENT(S)

IA No. 262433/2025 - EXEMPTION FROM FILING O.T.

IA No. 261437/2025 - EXEMPTION FROM FILING O.T.

IA No. 263105/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 262431/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 61467/2025 (II-A)

FOR

FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 278097/2025

FOR EXEMPTION FROM FILING O.T. ON IA 278098/2025

IA No. 278098/2025 - EXEMPTION FROM FILING O.T.

IA No. 278097/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

Diary No(s). 61659/2025 (II-A)

FOR

FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 277399/2025

FOR EXEMPTION FROM FILING O.T. ON IA 277400/2025

IA No. 277400/2025 - EXEMPTION FROM FILING O.T.

IA No. 277399/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 01-12-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
 HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Siddharth Agarwal, Sr. Adv.
 Mr. Shoeb Alam, Sr. Adv.
 Ms. Fauzia Shakil, AOR
 Ms. Tasmiya Taleha, Adv.

Ms. Shahrukh Alam, Adv.

Ms. Akriti Chaubey, AOR
Mr. Shantanu Singh, Adv.

For Respondent(s) :

Mr. Azmat Hayat Amanullah, AOR
Ms. Rebecca Mishra, Adv.
Ms. Ekta Kundu, Adv.

**Upon hearing the counsel the Court made the following
O R D E R**

**1. In Special Leave to Appeal (Crl.) No(s).16794/2025, on
27.10.2025, we had passed the following order:**

"1. Petitioner challenges the judgment and order dated 07.10.2025 in Criminal Appeal (DB) No.216/2024 passed by the High Court of Judicature at Patna, titled "Manoj Manzil vs. The State of Bihar".

2. Mr. Sidharth Luthra, learned senior counsel appearing for the petitioner, invites our attention to the testimony of the Doctor (PW-06) (at page no.257) as also the postmortem report (at page no.144). It is argued that, in view thereof, the ocular versions of PW-01, PW-02, PW-03, PW-04 & PW-08 do not correspond with the nature of injury allegedly inflicted by the assailant on the deceased. The alleged eye witnesses are neither reliable nor their testimonies are worthy of credence. It is further submitted that the High Court committed an error in ignoring this aspect while upholding the conviction of the petitioner under Section 302 of the Indian Penal Code, 1860.

3. Issue notice, returnable on 01.12.2025.

4. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.

5. Learned counsel for the petitioner is permitted to serve the learned standing counsel for the State of Bihar.

6. In the notice itself, let it be mentioned that the respondent is required

to file the counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

7. Trial Court/Original Records and the case diary be called for.

8. In the Chamber proceedings, vide order dated 15.10.2025 the Interlocutory Application No.261436 of 2025 seeking exemption from surrendering is allowed. Liberty is granted to seek recall of that order."

2. Issue notice in the remaining petitions, returnable on 30.01.2026.

3. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.

4. Learned counsel for the petitioner is permitted to serve the learned standing counsel for the State of Bihar.

5. In the notice itself, let it be mentioned that the respondent is required to file the counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

6. In SLP @ Diary Nos.61467/2025 & 61659/2025, the petitioners are exempted from surrendering till the next date of listing. Liberty is granted to the respondents to seek recall of the order, should the need so arise.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)